

Resettlement of tribals affected by big development projects

1210. DR. BHALCHANDRA MUNGEKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) how many tribal persons have been affected by the big development projects such as big dams, big mines, development etc. during the last five years, State-wise;

(b) how many of these persons have been resettled, State-wise; and

(c) how much amount has been spent on their resettlement, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) to (c) Information is being collected and will be laid on the Table of the House.

Conducting anti-doping test after National Games, 2015

1211. DR. R. LAKSHMANAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a general practice adopted by Government to conduct anti-doping tests after every major events held at national as well as international level;

(b) if so, the reasons therefor;

(c) whether Government conducted anti-doping test after the National Games, 2015; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Anti-doping samples are collected by National Anti Doping Agency (NADA) and tested by National Dope Testing Laboratory (NDTL) (both Government agencies) on the basis of the International Standards for Testing, established by World Anti-Doping Agency. The same is done during competitions at various levels in India including all major national and international events and during training.

(c) and (d) Yes, Sir. A total of 628 nos. (Urine 528 + 100 Blood) dope samples in thirty two (32) sports disciplines were collected during the National Games 2015, Kerala out of which 16 athletes were found to have violated the anti-doping rules.